

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-832/ND/2022

IN THE MATTER OF:

Small Industries Development Bank of India

...PETITIONER

Vs.

Ms. Rani Rastogi

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 16.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant :Adv. Abhishek Devgan.

For the Respondent :

ORDER

Ld. counsel on behalf of the Petitioner is present and submitted that they could not locate whereabouts of the Personal Guarantor and sought further time to find whereabouts of the Personal Guarantor. In view of this, list the matter on **21.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)